

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
O.A. No. 206 of 2006

Dated 1.2.2008

C O R A M

Hon'ble Mr. Amit Kushari, Member [Admn.]

Shri L.R.Mahapatra	Applicant
Vrs.	
Union of India & Ors.	Respondents

Shri M.P.Dixit, Id. counsel for the applicant.
Shri Mukundjee, Id. SC for the respondents.

Amit Kushari, Member [Admn.] :-

The arguments of Shri M.P.Dixit, Id. counsel for the applicant and Shri Mukundjee, Id. SC for the respondents were heard. The applicant has retired on 28.2.2003 and got the retiral benefits and pension in May, 2004, i.e. after the delay of one year three months. The Id. counsel for the respondents points out that this delay was not intentional and since there was some audit objection for which the applicant had to cooperate, this delay had occurred and now the entire payments have been made.

2. The Id. counsel for the applicant submits that a direction be given to the respondents for payment of interest for the delay of one year three months. The Id. counsel requests for 18 per cent interest on the amount on the basis of an Apex Court order in the case of Vijay L. Mahrotra vs. State of U.P. and others decided on 31.1.2000 [Civil Appeal No. 689 of 2000] in which the Hon'ble Apex Court had directed payment of simple interest @ 18 per cent.

3. The Id. counsel for the respondents points out that the scenario has

changed a lot now since 1999 and the rate of interest has dropped down drastically. It would not be proper to pay 18 per cent interest today since banks are not paying more than 9 per cent on fixed deposits to senior citizens.

5. After hearing both sides carefully, I feel that the respondents should pay interest on this amount to the applicant for a period of one year three months at the rate which is payable on G.P.F.

6. With these directions, this O.A. stands disposed of. No costs.


[Amit Kushari] M[A]

mps.